

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Trilok Chand etc.
CC/Regn. No. 23/2020

19.06.2020

Pr. (on screen): Sh. Praneet Sharma, Sr. PP for CBI alongwith IO Insp. N.C. Nawal.

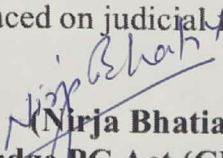
The virtual hearing through Cisco Webex was fixed through Reader Sh. Ashok Kumar for hearing final arguments in terms of circular bearing No. E-1877-1976/DJ/RADC/2020 dated 22.05.2020.

IO states that out of 18 charge-sheets, 04 only have been filed. No proper explanation for not filing remaining 14 charge-sheets is coming forward. The matter is arriving out of the FIR of 2017. Investigation is stated to have been concluded by January, 2020. Despite laps of six months, charge-sheets are not ready. IO states that due to lockdown the contractual employees for scanning and photocopy are not being allowed in the office due to which reason he is unable to file the charge-sheets. Let the explanation be called from the SP concerned. At this stage, Ld. Sr. PP has intervened and requests for grant of some time. IO also requests for grant of 15 days' time and undertakes that by or before the afore-mentioned period, the charge-sheets shall be filed.

As per the request of IO, date of his convenience is being fixed. Let the matter be fixed for **07.07.2020**, as is being asked by the IO to come up for filing of remaining charge-sheet.

Put up for consideration on **07.07.2020**.

Let copy of this order after scanning be placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/19.06.2020

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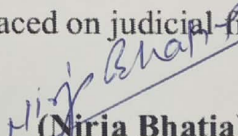
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